

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat
Jammu/Srinagar

Notification
Srinagar, the 30th May, 2016

SRO 154 . - In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Parveen Kumar Assistant Commissioner Revenue, Samba to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of District Samba .

The Government further in exercise of the powers conferred by sub-section (2) of Section 10 of the said Code, appoint the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Samba and shall have all the powers of District Magistrate under the said Code.

By Order of the Government of Jammu and Kashmir

Sd/-

(Mohammad Ashraf Mir)

Commissioner/ Secretary to Government
Department of Law, Justice and PA

No. LD (P) 2007/Samba.

Dated: 30 -05- 2016

Copy to the:-

- 1 Secretary to Government, Revenue Department for information.
- 2 Divisional Commissioner, Jammu.
- 3 Registrar General, J&K High Court, Srinagar.
- 4 Deputy Commissioner, Samba .This is with reference to his letter No.DMS/JC/Mag/Power/189-90. Dated 25-05-2016.
- 5 General Manager, Government Press, Srinagar for Publication in the extra ordinary issue of the Government Gazettee.
- 6 SRO Section with 7 S.C.
- 7 Concerned file.

(Ghulam Nabi Mir)

Deputy Legal Remembrancer,
Department of Law, Justice and PA